

**FORM G**  
**INVITATION FOR EXPRESSION OF INTEREST FOR**  
**AMBITION INDO STEEL LLP OPERATING IN STEEL SECTOR AT**  
**JAIPUR, RAJASTHAN**

(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India  
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

SL.	RELEVANT PARTICULARS	
1.	Name of the corporate debtor along with PAN & CIN/ LLP No.	Ambition Indo Steel LLP; LLP Identification No. AAE-6767 PAN: ABDFA3264A
2.	Address of the registered office	7/197, Malviya Nagar, Jaipur, Jaipur, Rajasthan, India, 302017
3.	URL of website	Corporate debtor has no website
4.	Details of place where majority of fixed assets are located	Company has no fixed assets.
5.	Installed capacity of main products/ services	Not Applicable
6.	Quantity and value of main products/ services sold in last financial year	NIL
7.	Number of employees/ workmen	NIL
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	As per the latest available financials turnover of 2021-22 is Rs.10,15,76,546/- and turnover of 2022-23 is Rs. 3,79,47,112/-. Further details can be sought by emailing - cirp.aisl2@yahoo.com
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	Details can be sought by emailing - cirp.aisl2@yahoo.com
10.	Last date for receipt of expression of interest	02.01.2025
11.	Date of issue of provisional list of prospective resolution applicants	12.01.2025
12.	Last date for submission of objections to provisional list	17.01.2025
13.	Date of issue of final list of prospective resolution applicants	27.01.2025
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	01.02.2025
15.	Last date for submission of resolution plans	03.03.2025
16.	Process email id to submit Expression of Interest	cirp.aisl2@yahoo.com

Note – 1. This Form G is an extension of the original Form G issued on 22<sup>nd</sup> November, 2024, pursuant to which the last date for submission of EOI, after extension kept as 02<sup>nd</sup> January, 2025.

Sumit Rajnikant Mehta

Registration no. IBBI/IPA-003/ICAI-N-00395/2021-2022/13986  
Registered Address: 303, Aagam flats, Near Sharda Mandir School, Paldi,  
Sharda Mandir School, Ahmedabad - 380007

For Ambition Indo Steel LLP

Date: 18.12.2024

Place: Ahmedabad



**SALUTE THE SOLDIER**

**CENTRAL RESERVE POLICE FORCE**  
18 December 2009



On 18th December 2009, troops of 85 Battalion of CRPF were deployed for election duty at Village Teetali, PS-Chhotanagra, District Chaibasa. Around 1400 hrs, Maoists launched a heavy attack on the booth from a nearby hilltop. The troops retaliated with determination, forcing the Maoists to flee. Later, as the troops were returning post-polling, the Maoists ambushed them with IED blasts and indiscriminate fire. The troops fought back valiantly. During the counterattack, Constable Ranjit Kumar charged at the Maoists with unmatched ferocity but was severely injured in a series of IED blasts. Despite his injuries, he continued to fight courageously, ultimately laying down his life on the battlefield. His gallantry and unwavering devotion remain a shining example of valor and selflessness in the finest traditions of the CRPF.

**BORDER SECURITY FORCE**

**SUB/RO VISHWANATH MEHTA**  
03.11.1928 - 18.12.1971



Bordermen Salute and proudly remember today their brave comrade, who made supreme sacrifice while fighting enemy troops during 1971 Indo-Pak war in area of BOP Mehrana (Rajasthan)

**BORDER SECURITY FORCE**

**CT RANJIT KR BORO**  
16.01.1971 - 18.12.1992



Bordermen Salute and proudly remember today their brave comrade, who made supreme sacrifice while fighting militants in Anantnag (J&K)

**BORDER SECURITY FORCE**

**CT/DVR BHANWAR SINGH**  
02.01.1946 - 18.12.1971



Bordermen Salute and proudly remember today their brave comrade, who made supreme sacrifice while fighting enemy troops during 1971 Indo-Pak war in area of BOP Mehrana (Rajasthan)

**BORDER SECURITY FORCE**

**L/NK S ANNADURAI**  
25.05.1962 - 18.12.1993



Bordermen Salute and proudly remember today their brave comrade, who made supreme sacrifice in counterpart firing in area of FDL Neera -1 (J&K)

**BORDER SECURITY FORCE**

**NK UMED SINGH, VIR CHAKRA**  
05.03.1942 - 18.12.1971



Bordermen Salute and proudly remember today their brave comrade, who made supreme sacrifice while fighting enemy troops during 1971 Indo-Pak war in area of BOP Kamala (Jammu)

**INDO-TIBETAN BORDER POLICE**

**Constable Suresh Kumar**



ITBP salutes its braveheart Constable Suresh Kumar of 19th Battalion, who made the supreme sacrifice in the line of duty on this day in Jammu & Kashmir in 1994.

Resident of : Vill- Gandar, PO- Marera, Distt.- Kangra (Himachal Pradesh)

**Central Institute of Petrochemicals Engineering & Technology (CIPET)**

(Formerly Central Institute of Plastics Engineering & Technology) Department of Chemicals & Petrochemicals Ministry of Chemicals & Fertilizers, Govt. of India

Advertisement No: CIPET/CSTS/AWB/FTC/2024-25/01 Date: 18.12.2024

**ADVERTISEMENT FOR ENGAGEMENT FOR LIMITED OR FIXED PERIOD ON CONTRACT IN CIPET OF PERSONS OTHER THAN RETIRED/EX-CIPET EMPLOYEES**

The Central Institute of Petrochemicals Engineering & Technology (CIPET) is a premier National Institution in the field of Polymer Science & Technology with a focus on Academic, Technology Support, Research & Application Development. CIPET, CSTS, Aurangabad offers AICTE approved Diploma, Post Diploma & Post Graduate Diploma Programs in the fields of Plastics Technology. CIPET, CSTS, Aurangabad invites applications from eligible candidates for contractual engagement on below mentioned positions.

Table with 4 columns: Sl No., Position, Remuneration Range per Month (Rs.), No. of Positions. Includes roles like Lecturer (Plastics/Polymer), Lecturer (Mechanical), Lecturer (Mathematics), Lecturer (English), Lecturer (Chemistry), and Instructor (Skill Development).

For detailed information on essential eligibility criteria, remuneration, term of engagement, general terms & conditions and application form etc., please visit our website: www.cipet.gov.in.

Applications in the prescribed form along with necessary enclosures should be sent in a sealed envelope to "The Director & Head, CIPET, CSTS, Aurangabad, Plot No.-3/2, MIDC Industrial Area, Chikhalthana, Aurangabad - 431006" by Registered Post/ Speed Post. The closing/last date of receipt of application is 16.01.2025. The candidate should clearly mention "Advertisement No." and "Name of the position applied with discipline" in BOLD letters on top of the envelope.

Sd/- Director & Head

**Name change**

I, Bhura Ram Choudhary son of Shri Khemaram Choudhary, resident of village Sabwa Kaila, Tehsil and District Jodhpur, that in all my documents my name is Bhura Ram Choudhary whereas in the documents of my son AJEET GODARA my name is BHURA RAM. Both the names BHURA RAM and CHOUHARY and BHURA RAM are mine and I am known and identified by both the names.

**CHANGE OF NAME**

I, SAVITRI CHOUDHARY spouse of Babu Lal Khoja residing of Somnath Colony, College Road, House No. 13 A, Beawar, Dist. Beawar, Rajasthan. In my husband's Navy service record my name is wrongly mentioned as SAVITRI KHOJA My correct Name is SAVITRI CHOUDHARY vide affidavit BV 826651 before beawar court.

**AAVAS FINANCIERS LIMITED**

(CIN:L65922RJ2011PLCO34297) Regd. & Corp. Office: 201-202, 2nd Floor, South End Square, Mansarovar Industrial Area, Jaipur, 302020

**Demand Notice Under Section 13(2) of Securitisation Act of 2002**

As the Loan Account Became NPA therefore The Authorised Officer (AO) Under section 13 (2) Of Securitisation And Reconstruction Of Financial Assets And Enforcement of Security Interest Act 2002 had issued 60 day demand notice to the borrower as given in the table. According to the Notice if the Borrower does not deposit the amount within 60 days, the amount will be recovered from Auction of the security as given below. As the demand Notice sent to the borrower/guarantor has not been served, copy of demand notice has also been affixed on the secured assets as given below, therefore you the borrower is informed to deposit the loan amount along with future interest and recovery expenses within 60 days, otherwise under the provisions of section 13 (4) and 14 of the said Act, the AO is free to take possession of the Security as given below.

Table with 4 columns: Name of the Borrower, Demand Notice Date and Amount, Description of Mortgage Property, and Date. Includes borrower GANESH RAM, SAVITA DEVI and mortgage property details.

Place : Jaipur Date : 18.12.2024 Authorised Officer Aavas Financiers Limited

**Notice under section 13(2) of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (The Act)**

Table with 5 columns: Sr. No., Name of Borrower(s) (A), Particulars of Mortgage property/properties (B), Date of NPA (C), Outstanding amount (Rs.) (D). Lists multiple loan accounts and their details.

That the above named borrower(s) have failed to maintain the financial discipline towards their loan account (s) and as per books of accounts maintained in the ordinary course of business by the Company, Column D indicates the outstanding amount. Due to persistent default in repayment of the Loan amount on the part of the Borrower(s) the above said loan account has been classified by the Company as Non Performing Asset (as on date in Column C) within the guidelines relating to assets classification issued by Regulating Authority. Consequently, notices under Sec. 13(2) of the Act were also issued to each of the borrower. In view of the above, the Company hereby calls upon the above named Borrower(s) to discharge in full his / her liabilities towards the Company by making the payment of the entire outstanding dues indicated in Column D above including up to date interest, costs, and charges within 60 days from the date of publication of this notice, failing which, the Company shall be entitled to take possession of the Mortgage Property mentioned in Column B above and shall also take such other actions as are available to the Company in law.

Please note that in terms of provisions of sub - Section (8) of Section 13 of the SARFAESI Act, "A borrower can tender the entire amount of outstanding dues together with all costs, charges and expenses incurred by the Secured Creditor only till the date of publication of the notice for sale of the secured asset(s) by public auction, by inviting quotations, tender from public or by private treaty. Further it may also be noted that in case Borrower fails to redeem the secured asset within aforesaid legally prescribed time frame, Borrower may not be entitled to redeem the property."

In terms of provision of sub-Section (13) of Section 13 of the SARFAESI Act, you are hereby prohibited from transferring, either by way of sale, lease or otherwise (other than in the ordinary course of his business) any of the secured assets referred to in the notice, without prior written consent of secured creditor.

For Asset Reconstruction Company (India) Limited (Trustee of Arcil CPS-II-Trust) Authorised Officer

Place : KOTA

**FORM G**

**INVITATION FOR EXPRESSION OF INTEREST FOR AMBITION INDO STEEL LLP OPERATING IN STEEL SECTOR AT JAIPUR, RAJASTHAN**

(Under Regulation 36A (1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**RELEVANT PARTICULARS**

- 1. Name of the Corporate Debtor along with PAN/CIN/LLP No. Ambition Indo Steel LLP
2. Address of the registered office. LLP Identification No. AAIE-6767 | PAN: ABDF3264A
3. URL of website. Corporate debtor has no website
4. Details of place where majority of fixed assets are located. Company has no fixed assets.
5. Installed capacity of main products/ services. Not Applicable
6. Quantity & value of main products/ services sold in last financial year. NIL
7. Number of employees' workmen. NIL
8. Further details including latest available financial statements (with schedules) of 2021-22 Rs. 10, 15, 76,546/- and turnover of 2022-23 Rs. 3,79,47,112/-
9. Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL: Details can be sought by emailing - cirp.aisl2@yahoo.com
10. Last date for receipt of expression of interest. 02.01.2025
11. Date of issue of provisional list of prospective resolution applicants. 12.01.2025
12. Last date for submission of objections to provisional list. 17.01.2025
13. Date of issue of final list of prospective resolution applicants. 27.01.2025
14. Date of issue of information memorandum, evaluation matrix and request for resolution plan to prospective resolution applicants. 01.02.2025
15. Last date for submission of resolution plans. 03.03.2025
16. Process email id to submit Expression of Interest. cirp.aisl2@yahoo.com

Note: This Form G is an extension of the original Form G issued on 22nd November, 2024, pursuant to which the last date for submission of EOI, after extension kept as 02nd January, 2025.

For Ambition Indo Steel LLP Summit Rajnikant Mehta Regn. No. IBB/PPA-003/ICAAH-003955/2021-2022/13396 Regd. Add.: 303, Aagam Hts, Near Sharda Mandir School, Palodi Sharda Mandir School, Ahmedabad - 380007

Date: 18.12.2024 Place: Ahmedabad

**अलवर जिला दुग्ध उत्पादक सहकारी संघ लि. अलवर**

अलवर जिला दुग्ध उत्पादक सहकारी संघ लि., अलवर संघ क्षेत्र में बीएमसी संचालित में दुग्ध परिवहन कार्य हेतु 9 टन क्षमता के 10 बी. एच. सी टैंकर्स को अनिच्छित निविदा वेबसाइट: www.eproc.rajasthan.gov.in पर आमंत्रित की जाती है। संघ क्षेत्र में बीएमसी टैंकर्स को निविदा की विस्तृत शर्तें / अमानत पत्र एवं महत्वपूर्ण दिनांक ज्ञानदी की जानकारी वेबसाइट: www.sppp.rajasthan.gov.in (UBN-CDF2425WSRC00981) पर देखी जा सकती है। (सुरेश कुमार सेन) प्रबंधक संयोजक

**"IMPORTANT"**

Whilst care is taken prior to acceptance of advertising copy, it is not possible to verify its contents. The Indian Express (P) Limited cannot be held responsible for such contents, nor for any loss or damage incurred as a result of transactions with companies, associations or individuals advertising in its newspapers or Publications. We therefore recommend that readers make necessary inquiries before sending any monies or entering into any agreements with advertisers or otherwise acting on an advertisement in any manner whatsoever.

**FORM NO. URC-2**

Advertisement giving notice about registration under Part I of Chapter XXI of the Act (Pursuant to section 374(b) of the Companies Act, 2013 and rule 4(1) of the Companies (Authorized to Register) Rules, 2014)

- 1. Notice is hereby given that in pursuance of sub-section (2) of section 366 of the Companies Act, 2013, an application is proposed to be made after fifteen days hereof but before expiry of thirty days hereinafter to the Registrar at Central Registration Centre (CRC) Indian Institute of Corporate Affairs (IICA), Plot No 6, 7, 8 Sector 5, IMT Manesar, District Gurugram (Haryana), Pin Code-122050, for the registration of the proposed company as follows Manufacturing, Marketing, Selling, Import and Export of Nutraceuticals, Cosmeceuticals, Ayurvedicals and Dietary Supplement. Any other business by mutual understanding of both the designated partners.
2. The principal objects of the company are as follows Manufacturing, Marketing, Selling, Import and Export of Nutraceuticals, Cosmeceuticals, Ayurvedicals and Dietary Supplement. Any other business by mutual understanding of both the designated partners.
3. A copy of the draft memorandum and articles of association of the proposed company may be inspected at the registered address at D-111-A Power House Road, Bani Park, Jaipur, Rajasthan, India, 302016.
4. Notice is hereby given that any person objecting to this application may communicate their objection in writing to the Registrar at Central Registration Centre, Indian Institute of Corporate Affairs (IICA), Plot No. 6, 7, 8, Sector 5, IMT Manesar, District Gurugram (Haryana), Pin Code-122050, within twenty-one days from the date of publication of this notice, with a copy to the company at its registered office.

Name(s) of Applicant Mr. Aditya Singhal Designated Partner Mr. Chetanya Singhal Designated Partner Designated Partner DPIN: 06572672 DPIN: 06572679 Dated this 16.12.2024 Place: Jaipur

**SRG HOUSING FINANCE LIMITED**

CIN: L65922RJ1999PLCO15440 Reg. Off: 321, 3rd Floor, Lodha Complex, Near Shastri Circle, Udaipur-313001 (Rajasthan) Phone: 0294-2412609 E-mail: info@srghousing.com Website: www.srghousing.com

**DEMAND NOTICE UNDER SECTION 13(2) OF THE SARFAESI ACT, 2002**

You the Below Mentioned Borrower, Co-borrower(s), Mortgagee(s) and Guarantor(s) Hereinafter Referred As Borrowers Have Availled Loans) Facility/ies From SRG Housing Finance Ltd. (srg hfi) By Mortgage/ing Your Immovable Property/ies And Have Defaulted In Repayment Of The Same And Were Classified As Npa. The Authorized Officer Has Pursuant To The Said Assignment And For The Recovery Of The Outstanding Dues, Exercise The Power Conferred Upon Us 13(2) Of The Securitization And Reconstruction Of Financial Assets And Enforcement of Security Interest Act, 2002 (act) Read With The Security Interest (enforcement) Rules, 2002 (rules) Has Issued The Demand Notice Us 13(2) Of Said Act. The Authorized Officer Has Reason To Believe That The Borrower Or His Agent Is Avoiding The Service Of The Notice Or That For Any Other Reason, The Service Cannot Be Made, The Contents Of Which Are Being Published Herewith By Way Of Alternate Service Upon You. You The Borrowers Are Therefore Called Upon To Make Payment Of The Below Demanded Amount With Future Interest, Incidental Expenses, Costs Charges Etc., W.e.f. As Mentioned Herein Below In Full Within 60 Days Of This Notice. You Can Also Pay The Said Amount With Future Interest, Incidental Expenses, Costs Charges Etc., Till Date Through Online Mode (debit / Credit / Neft / Rgts / Upi) By Log On To Www.srghousing.com And After The Successful Payment Share The Details. If Failing Which The Undersigned Shall Be Constrained To Take Action Us 13(4) & 14 The Act. Your Attention Is Invited To The Provision Of 13(8) & 13(13) In Respect Of Time Available, To Redeem The Secured Assets And Not To Lose, Lease Or Otherwise The Secured Assets Without Our Consent.

Table with 4 columns: S. No., Loan Account Number /Borrower(s) / Co-Borrowers / Guarantors, 1) Date Of Demand Notice, 2) Claim Amount As Per Demand Notice, Description Of Immovable Property (Together With Buildings And Structures Constructed, To Be Constructed Thereon Along With Fixtures And Fittings Attached To The Earth And Anything Attached To The Earth.).

PLACE: Rajasthan DATE: 18-12-2024 Authorised Officer, SRG Housing Finance Limited

**Tyger Home Finance Private Limited**

Registered Office : Shikhar, N. Mithakhali Circle, Navrangpura, Ahmedabad-380009, Gujarat, India Corporate Office : One BKC, C-Wing, 1004/5, 10th Floor, Bandra Kurla Complex, Bandra (East), Mumbai 400 051, Maharashtra, India. CIN: U65999GU2017PTC098960 Website : www.adanhousing.in

**POSSESSION NOTICE (FOR IMMOVABLE PROPERTIES)**

Whereas the undersigned being the Authorised Officer of the Tyger Home Finance Pvt Ltd. (formerly known as M/s. Adani Housing Finance Pvt Ltd vide Certificate of Incorporation dated 6th June 2024, issued by the Office of the Registrar of Companies, Ministry of Corporate Affairs, herein after refer to "THFPL") under the Securitisation and Reconstruction of Financial Assets & in compliance of Rule 8(1) of Enforcement of Security Interest Act, 2002, and in exercise of powers conferred under section 13(2) read with Rule 3 of the Security Interest (Enforcement) Rules 2002, issued demand notice(s) on the date mentioned against each account calling upon the respective borrower(s) to repay the amount as mentioned against each account within 60 days from the date of notice(s) (date of receipt of said notice(s)).

The borrower/s have failed to repay the amount, notice is hereby given to the borrower/s and the public in general that the undersigned has taken possession of the property/ies described herein below in exercise powers conferred on him/her under Section 13(4) of the said Act read with Rule 8 of the said Rules on the dates mentioned against each account. The borrower/s in particular and the public in general is hereby cautioned not to deal with the property/ies and any dealing with the property/ies will be subject to the charge of Tyger Home Finance Pvt Ltd (Adani Housing Finance Private Ltd.), for the amount and interest thereon as per loan agreement. The borrower's attention is invited to provisions of Sub-Section (8) and (9) of Section 13 of the Act, in respect of time available, to redeem the secured assets.

Table with 5 columns: Sr. No., Loan A/C No./ Old Loan A/C No., Name of the Borrower/ Co Borrower/ Guarantor, Demand Notice date & Amount, Symbolic/ Physical Possession. Includes borrower Bheru Lal Rebari and mortgage property details.

PLACE : Rajasthan DATE : 18.12.2024 For Tyger Home Finance Pvt. Ltd. Sd/-, Authorised Officer

**Notice under section 13(2) of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (The Act)**

Table with 5 columns: Sr. No., Name of Borrower(s) (A), Particulars of Mortgage property/properties (B), Date Of NPA (C), Outstanding amount (Rs.) (D). Lists multiple loan accounts and their details.

That the above named borrower(s) have failed to maintain the financial discipline towards their loan account (s) and as per books of accounts maintained in the ordinary course of business by the Company, Column D indicates the outstanding amount. Due to persistent default in repayment of the Loan amount on the part of the Borrower(s) the above said loan account has been classified by the Company as Non Performing Asset (as on date in Column C) within the guidelines relating to assets classification issued by Regulating Authority. Consequently, notices under Sec. 13(2) of the Act were also issued to each of the borrower. In view of the above, the Company hereby calls upon the above named Borrower(s) to discharge in full his / her liabilities towards the Company by making the payment of the entire outstanding dues indicated in Column D above including up to date interest, costs, and charges within 60 days from the date of publication of this notice, failing which, the Company shall be entitled to take possession of the Mortgage Property mentioned in Column B above and shall also take such other actions as are available to the Company in law.

Please note that in terms of provisions of sub - Section (8) of Section 13 of the SARFAESI Act, "A borrower can tender the entire amount of outstanding dues together with all costs, charges and expenses incurred by the Secured Creditor only till the date of publication of the notice for sale of the secured asset(s) by public auction, by inviting quotations, tender from public or by private treaty. Further it may also be noted that in case Borrower fails to redeem the secured asset within aforesaid legally prescribed time frame, Borrower may not be entitled to redeem the property."

In terms of provision of sub-Section (13) of Section 13 of the SARFAESI Act, you are hereby prohibited from transferring, either by way of sale, lease or otherwise (other than in the ordinary course of his business) any of the secured assets referred to in the notice, without prior written consent of secured creditor.

For Indiabulls Asset Reconstruction Company Limited Trustee of Indiabulls ARC - XXII Trust Authorised Officer

Place : KOTA

**IIFL FINANCE** CIN: L67100MH1995PLC093797 Regd. Office: IIFL House, Sun Infotech Park, Road No. 16V, Plot No.B-23, Thane Industrial Area, Wagle Estate, Thane - 400604 Tel: (91-22) 41035000 • Fax: (91-22) 25806654 E-mail: reach@iifl.com • Website: www.iifl.com

**PUBLIC NOTICE FOR AUCTION OF GOLD ORNAMENTS**

It is hereby notified to all concerned borrower(s) in specific and the public, in general, that we, IIFL Finance Limited ("IIFL") are auctioning gold ornaments of defaulted borrowers who neither regularized their loans nor paid the outstanding amount despite being informed through registered auction notices and repeated reminders. Public auction of the gold ornaments pledged in the following loan accounts will be conducted on 20.12.2024 from 10 AM at following district Centre Hanumanagar-Rajew Chowk - 1st Floor, Shiv Shakti Jewellers, 49 Nge, Rajiv Chowk, Town Road, Hanumanagar Junction, Rajasthan- 335112. Any change in venue or date (if any) will be displayed at the auction center. If for any reason the auction cannot be held on the date mentioned herein or the auction does not get completed on the same day, IIFL reserves the right to conduct or proceed with the said auction on any subsequent date with same terms and conditions. If the customer is deceased, then all the conditions pertaining to auction will be applicable to nominee/legal heir.

- Gold Loan A/C No. : GL32384964, GL28462512, GL32411478, GL32513960, GL23309545, GL31284579, GL28043364, GL31288402, GL30722649, GL29517604, GL32502996, GL32487623, GL32501075, GL26649462, GL32486152, GL28941708, GL30675570, GL30684607, GL30633130, GL30655777, GL32459260, GL30078753, GL23233978, GL30078085, GL31352284, GL32682014, GL31592496, GL32300206, GL32066224, GL32457187, GL27810854, GL32363114, GL32355935, GL32214985, GL31164013, GL30672704, GL32525313, GL30086109, GL30079331, GL30538176, GL32483483, GL324935710, GL32492131, GL31594936, GL32040906, GL32023782, GL32299328, GL32313627, GL23472516, GL29620631, GL30787049, GL24418815, GL26724925, GL29404522, GL29390867, GL32327364, GL33366117, GL29439812, GL31029587, GL32452811, GL32572251, GL32543195, GL32111195, GL32004397, GL32595641, GL30678193, GL27808678, GL32460644, GL31424392, GL32488931, GL32919123, GL23441435, GL31648949, GL31642666, GL29590763, GL29615577, GL32421872, GL30064900, GL32494244, GL32352099, GL31241967, GL31163869, GL32508337, GL28665384, GL25482030, GL29565001, GL31270069, GL32300308, GL28678695, GL32380863, GL23990867, GL34151942, GL30072399, GL24017274, GL30413274, GL30421650, GL31480882, GL32586639, GL32565845, GL23251162, GL29858161, GL29710417, GL30142883, GL29449162, GL29461312, GL29787545, GL30490197, GL28733259, GL29436330, GL29700796, GL29298345, GL29282038, GL29348542, GL30158095, GL29356855, GL29799092, GL29479878, GL30341364, GL30130422, GL25530804, GL22809400, GL26368430, GL30392111, GL28415961, GL32463080, GL26436649, GL26772940, GL28915619, GL32620850, GL31745864, GL24565117, GL32423401, GL31285614, GL30081574, GL32004445, GL31867052, GL31943879, GL30530879, GL30543077, GL23305294, GL31292065, GL30388575, GL30648745, GL30655427, GL32490348, GL31689872, GL31399003, GL32490805, GL29515250, GL29531815, GL28690024, GL30377691, GL30371392, GL24525709, GL24835378, GL24524827, GL32514364, GL32259096, GL32240807, GL32426555, GL22780733, GL32600219, GL32129946, GL31853993, GL29726818, GL31844531, GL30202177, GL31440406, GL30746655, GL31464236.

The Auction shall be conducted on "AS IS WHERE IS", "AS IS WHAT IS" and "WHATEVER THERE IS" basis and IIFL does not make any representation or warranties regarding quality, purity, caratage, weight or valuation of the said gold ornaments. IIFL, at its absolute sole discretion, may either postpone or remove, any of accounts from auction list and any proceedings without prior notice and without assigning any reason therefor and to reject any or all the bids or offers without assigning any reason for the same. Details of defaulting borrower(s) pledged ornaments and other details have been displayed at all respective branches. The defaulting borrower(s) have an option to repay the entire dues including up to date interest and all applicable charges and close or regularize their loan account even after publication of this notice but in any case, the date of auction, failing which the pledged gold ornaments will be sold and balance dues (if any) will be recovered with interest and costs. However, the defaulting loans which are closed or regularized on or after this publication, will have to bear the proportionate publication charge. Borrowers are requested to submit/update their latest bank account details to enable timely refund of excess auction proceeds, if any.

For detailed information, terms and conditions, contact the concerned branch office of IIFL Finance Limited.

Date: 18.12.2024 Place: HANUMANGARH

Sd/ AUTHORIZED SIGNATORY IIFL FINANCE LIMITED

RASMECC, Plot No. 1, Block-C, 1<sup>st</sup> Floor, Central Commercial Area, Near Parashuram Choraha, Udaipur, Rajasthan 313001 E-mail: sbi.31871@sbi.co.in

**SBI** भारतीय स्टेट बैंक STATE BANK OF INDIA

**Sale Notice For Sale Of Immovable Property "APPENDIX- IV-A [See proviso to Rule 8 (6)]"**

E-Auction Sale Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8(6) of the Security Interest (Enforcement) Rules, 2002. Notice is hereby given to the public in general and in particular to the Borrower(s), Mortgagee(s) and Guarantor(s) that the below described immovable property mortgaged/charged to the Secured Creditor, possession of which has been taken by the Authorised Officer of State Bank of India, Secured Creditor, will be sold on "As is where is", "As is what is", and "Whatever there is" basis for recovery of dues in below mentioned accounts. The details of Borrower/Mortgagee/Guarantor/Secured Assets/Dues/Reserve Price/Auction date & Time, EMD and Bid Increase Amount are mentioned below:-

Table with 7 columns: Sr/ Lot No., Name & address of Borrower(s) / Guarantor / Mortgagees, Give short description of the immovable property with known encumbrances, if any, Total Dues, Date of E-Auction Start Time to End Time, Reserve Price Earnest Money Deposit (EMD) Bid Increase Amount, Status of Physical/Constructive Possession, Property Inspection Date & Time. Includes borrower Shri Yashwant Suthar S/o Shri Khem Raj Suthar.

For detailed terms and conditions of sale, please refer to the website link: https://bank.sbi/ www.sbi.co.in and on-line auction portal: https://banknet.com. Also, prospective bidders may contact the Authorised officer on Mobile No. 9413397930 Date: 17.12.2024 Place: Udaipur

Regn. No. IBB/PPA-003/ICAAH-003955/2021-2022/13396 Regd. Add.: 303, Aagam Hts, Near Sharda Mandir School, Palodi Sharda Mandir School, Ahmedabad - 380007

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